AUGUST 7, 1975

### "WHY EMERGENCY" (HINDI VERSION)

요즘 사내 방송 제품은 비용을 하려는 것

Papers Laid

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the pubblication entitled "Why Emergency" (Hindi versions). [Placed in Library. See No. LT-9933/75].

FERTILIEER (MOVEMENT CONTROL) (THIRD AMENDMENT) ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table a copy of the Fertiliser (Movement Control) (Third Amendment) Order, 1975 (Hindi and English versions) published in Notification No. S.O. 392 (E) in Gazette of India dated the 28th July, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-9984/75].

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURAN-CES, ETC., GIVEN BY MINISTERS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI B, SHAN-KARANAND): I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha.

> (i) Statement No. XVIII—Tenth Session, 1974.

- (ii) Statement No. XI-Eleventh Session, 1974.
- (iii) Statement No. X—Twelfth Session, 1974.
- (iv) Statement No. X—Thirteenth Session, 1975,

[Placed in Library, See No. 1.T-9935/75].

DELHT URBAN ART COMMISSION (TERMS , AND CONDITIONS OF SERVICE) AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUS-(SHRI DALBIR SINGH): I ING beg to lay on the Table a copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 925 in Gazette of India dated the 26th July, 1975, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act. 1973. [Placed in Library. See No. LT-9936/75].

NOTIFICATION UNDER APPRENTICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy of Notification No. G.S.R. 421 (E) (English version) and G.S.R. 422 (E) (Hindi version) published in gazette of India dated the 22nd July, 1975 containing corrigendum to the Apprenticeship (Second Amendment) Rules, 1975 under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-9937/75].

#### 11.02 hrs.

### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its

## Rly. Convn. Comm. Report

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sitting held on the 6th August, 1975, agreed without any amendment to the Election Laws (Amendment) Bill 1975, which was passed by the Lok Sabha at its sitting held on the 5th August, 1975."

. . . . . . . .

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th August 1975, agreed without any amendment to the Indian Coinage (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 5th August, 1975."

11.03 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

#### HUNDRED AND EIGHTIETH REPORT

SHRI H. N. MUKERJEE (Calcutta-North-East) I beg to present the Hundred and eightieth Report of the Public Account<sub>5</sub> Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil) (Defence Services) and (Posts and Telegraphs) for the year 1973-74.

### RAILWAY CONVENTION COMMITTEE

#### TENTH REPORT

SHRI B. S. MURTHY (Amalapuram): I beg to present the Tenth Report of the Railway Convention Committee on Action Taken by Government on the recommendations contained in their Sixth Report.

### 11.04 hrs.

# CONSTITUTION (FORTIETH AMENDMENT) BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

### MR. SPEAKER: Motion moved.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SIIRI MOHAN DHARIA (Poona): Mr. Speaker, Sir, this is a very serious matter. At the outset I would like to make it very clear that I do agree that the offices of the President. Vice President and the Prime Minister enjoy a special status and if some machinery, may be a statutory authority or a statutory body, is created by this House, I am very much in favour of creating such an authority.

### (Interruptions)

Sir, so far as the sovereignty of the Parliament is concerned, it is unchallengeable. But regarding the special merits of the Bill, I would like to point out that the Bill was received by me at 8.15 A.M. Sir, it is a very important Bill. If some amendments are to be suggested there is no time at my disposal. Therefore, under the circumstances, I am here to urge on you, Sir, one thing in regard to Direction 19B of the Directions by the Speaker' which is being suspensed in the House. At least may I request you to bifurcate the ordinary Bills from Bills meant for amending the Constitution? Sir, at least in the case of

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 7-8-75

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